

**CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH, CHENNAI**

OA/310/01344/2015

Dated : The Thursday the 28<sup>th</sup> Day of January, 2016

**CORAM: HON'BLE SHRI R. RAMANUJAM.... MEMBER (A)**

A.N. Vinod Kumar  
S/o. K.V. Sundareswaran,  
Per No.:881759,  
Section: PE(NF)  
Heavy Vehicles Factory,  
Avadi, Chennai- 600 054

.....**Applicant**

[by Advocate: M/s R. Rajesh Kumar]

Vs

1. Union of India  
Secretary to Government  
Department of Defence Production,  
M/o. Defence, South Block,  
New Delhi- 110 001;
  
2. The Department of Personnel & Training,  
Rep. by its Secretary,  
M/o. Personnel & Public Grievances,  
New Delhi- 110 001;
  
3. The Ordnance Factory Board,  
Rep. by its Chairman,  
No.10-A, S.K. Bose Road,  
Kolkatta- 700 001;
  
4. The General Manager,  
Heavy Vehicles Factory, Avadi,  
Chennai- 54.

.....**Respondents**

[by Advocate: Mr. K. Rajendran]

**ORDER**

**Per: R. Ramanujam, M(A):-**

Heard. Learned counsel for the applicant draws attention to the impugned order whereby the previous order of re-fixation of pay on re-employment of the applicant has been cancelled without giving any reasons. It is submitted that the applicant had never been issued any notice in this regard or heard before passing this order.

2. Learned counsel for the respondents submits that the respondents would be willing to consider any representation in this regard from the applicant as per law and the relevant rules governing the fixation of pay on re-employment of ex-servicemen.
3. In view of the aforesaid submissions, I deem it appropriate to direct the applicant to submit a detailed representation to the respondents within a period of two weeks from the date of receipt of copy of this order and the respondents to dispose of such representation after hearing the applicant in person within a period of four weeks thereafter. The operation of the impugned order shall be kept in abeyance till the respondents take a final decision on the representation through a speaking order.
4. The O.A. is disposed of in the above terms. There shall be no order as to costs.